

Vehicle No. : DL-9CAG-4117
Circle : SPC
State Vs. Aakash

23.01.2021

Pr. : Counsel for applicant.

At request, put up on 30.01.2021.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/23.01.2021

E. FIR No. : 25627/19

PS : Bhajanpura

U/s : 379/411 IPC

Bail application of applicant/accused Shahid

23.01.2021

Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Shahid.

Pr. : Ld. Counsel for the applicant through VC via Cisco Webex.

Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.

Copy of bail application and other relevant documents were received through e. mail.

Reply filed by IO.

Ld. Counsel for the applicant / accused submits that applicant is in JC since 18.12.2020 and he has been falsely implicated in the present case. Nothing has been recovered from him. He lives in UP and did not visit Delhi for the last 3 years. Investigation is complete. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail as he might jump the bail.

In view of the facts and circumstances of the case, considering that recovery has already been affected and accused has been in JC since 21.12.2020, and no purpose would be served by keeping him in further detention, applicant accused is admitted to bail on his furnishing a personal bond in the **sum of Rs. 10,000/- with one local surety in the like amount.**

Bail application is disposed off accordingly.

Copy be sent to the Jail Superintendent.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/23.01.2021

FIR No. : 336/2020

PS : Bhajanpura

U/s : 392/394/411/34 IPC

Bail application of applicant/accused Mohd. Shahrukh

23.01.2021

Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Mohd. Shahrukh.

Pr. : Ld. Counsel for the applicant through VC via Cisco Webex.

Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.

Copy of bail application and other relevant documents were received through e-mail.

Reply filed by IO.

Ld. Counsel for the applicant / accused submits that applicant is in JC since 19.05.2020 and he has been falsely implicated in the present case. Nothing has been recovered from him. Investigation is complete. He has got clean past antecedents. He is a poor person and lives below poverty line having no other source of income. He is the sole bread earner of his family. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail.

In view of the facts and circumstances of the case, considering that accused is in JC since 19.05.2020 and investigation is already complete and challan also filed, applicant accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 20,000/- with one surety in the like amount. Bail is granted to the accused subject to the following conditions: -

- i) That he shall not indulge into any offence of similar nature again for which he is charged in the present case;
- ii) That he shall co-operate in the investigation and will appear before the investigating agency or the Court as and when required.
- iii) That he shall not directly or indirectly make any inducement, threat or any promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

Bail application is disposed off accordingly.

Copy be sent to the Jail Superintendent.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/23.01.2021

CIS No. : 784/19
PS : Bhajanpura
Mayank Puri Vs. Amit Arya

23.01.2021

Pr. : Counsel for applicant.

At request, put up on 25.01.2021.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/23.01.2021